

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 04
CP (IB) No.64/BB/2024

IN THE MATTER OF:

M/s. Smartpaddle Technology Pvt. Ltd. ... Petitioner
Vs.
M/s. Krish Fashions Brands Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Priyanka Borges, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel appearing for the Petitioner is directed to file a Memo explaining the compliances made as required under Sections 8 and 9 of the IBC, 2016 along with an Affidavit u/s 9(3)(b) of the Code, within ten days.
3. List the matter on **24.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)